

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-111/2012/914/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Raktim Duarah,
District & Sessions Judge,
Nagaon.

Dated Guwahati the 21st February, 2022

Sub: **Commuted Leave.**

Ref:- Your letter dtd. 17.02.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for 6 days from 14.02.2022 to 19.02.2022 along with station leave permission from the evening of 11.02.2022 till the morning of 21.02.2022** (prefixing 12.02.2022 & 13.02.2022 and suffixing 20.02.2022), has been granted, subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati and your leave application in prescribed format with medical documents. Your prayer for conversion of casual leave on 14.02.2022 and restricted holiday on 15.02.2022 into this period of commuted leave has been granted too.

Further, you have been allowed to hand over charge retrospectively to the Addl. District & Sessions Judge, No. 2, Nagaon and in her absence to the next senior most Judicial officer at the station.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-111/2012/915-916/A, dated 21-02-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project officer, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

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